IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CA Nos. 259/18 & 351 of 2018
In
CP No. 56/Chd/Pb/2018

In the matter of:-

Pankaj Oswal …Petitioner

Versus

Oswal Agro Mills Ltd. and Others …Respondents

Present: Mr. Rohit Khanna, Mr. Raghav Sabharwal and Mr. Devender Kumar, Advocates, for the Petitioner
Ms. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma, Advocate for Respondent Nos. 1 and 16
Mr. Anand Chhibbar, Senior Advocate with Mr. Gaurav Mankotia, Advocate for Respondent No.2
Mr. Manish Jain with Ms. Divya Sharma, Advocates, for Respondent Nos. 3 to 8
Mr. Tarurag Gaur, Advocate, for Respondent No.9
Mr. Manik Dogra with Mr. Harminder Chawla, Advocates, for Respondent Nos. 10,11,13 and 14
Mr. Prashant Gupta with Ms. Suman Jain, Advocates for Respondent No.12
Mr. K.P.S. Kohli, Advocate, for Respondent No.17

Arguments heard on the issue of maintainability of the petition in view of the order dated 29.05.2018 passed by the Hon'ble National Company Law Appellate Tribunal. Reserved.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 18, 2018
Mohit Kumar